SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 45707/2019

(Arising out of impugned final judgment and order dated 23-07-2019 in CONFC No. 2/2016 passed by the High Court Of Judicature At Bombay)

VISHWAJEET KERBA MASALKAR

Petitioner(s)

Respondent(s)

VERSUS

THE STATE OF MAHARASHTRA

(FOR ADMISSION and I.R. and IA No.15189/2020-CONDONATION OF DELAY IN FILING and IA No.15194/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.15191/2020-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 31-01-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Ms. Payoshi Roy, Adv. Mr. Prabu Ramasubramanian, Adv. Mr. K. Paari Vendhan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Delay condoned.

Leave granted.

(SANJAY KUMAR-II) AR-CUM-PS (INDU KUMARI POKHRIYAL) ASSISTANT REGISTRAR